

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 08.09.2020

PFRDA Appeal No. 1 of 2019

Alankit Assignments Limited ...Appellant

Versus

Pension Fund Regulatory and Development Authority ...Respondent

**WITH
PFRDA Appeal No. 2 of 2019**

Alankit Assignments Limited ...Appellant

Versus

Pension Fund Regulatory and Development Authority ...Respondent

**AND
PFRDA Appeal No. 3 of 2019**

Alankit Assignments Limited & Ors. ...Appellants

Versus

Pension Fund Regulatory and Development Authority ...Respondent

Mr. Somasekhar Sundaresan, Advocate with Ms. Nidhi Singh, Ms. Yugandhara Khanwilkar and Ms. Kinjal Bhatt, Advocate i/b Vidhii Partners for the Appellants.

Mr. Mustafa Doctor, Senior Advocate with Mr. Vishal Kanade, Mr. Mihir Mody and Mr. Shehaab Roshan, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER:

1. We have heard Shri Somasekhar Sundaresan, the learned counsel along with Ms. Nidhi Singh, Ms. Yugandhara Khanwilkar and Ms. Kinjal Bhatt, the learned counsel for the appellant and Shri Mustafa Doctor, the learned senior counsel along with Shri Vishal Kanade, Shri Mihir Mody and Shri Shehaab Roshan, the learned counsel for the respondent through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

08.09.2020
msb